

NTC Mills in Maharashtra

1122. SHRI MOHAN RAWALE : Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have received complaints from workers of NTC-run textile mills in Maharashtra that these mills are being supplied inferior quality duplicate spare parts for their machines;

(b) whether the Government have also received complaints to the effect that first quality goods are being sold by these mills marking them as second quality goods at cheaper rates so as mobilise funds to pay wages of workers;

(c) if so, the details thereof;

(d) whether these complaints have since been enquired into;

(e) if so, the outcome thereof and if not, the reasons therefor; and

(f) the action taken or proposed to be taken in the matter?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) No, Sir.

(b) No, Sir.

(c) to (f). Do not arise.

Illegal Entries By Airlines

1123. SHRI SURENDRA PAL PATHAK : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government are aware that some airline are illegally entering/have entered the Indian Sky under the cover of Benami NRI equity;

(b) if so, whether the Government propose to issue guidelines for the private airlines with such equity participation of Foreign Airlines keeping in view the security of the country; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (c) According to the extant guidelines, private sector airline companies can be permitted upto 40% foreign equity participation subject to approval of the Government, on a case to case basis.

Gold Jewellery

1124. SHRI C. SREENIVAASAN :

SHRIMATI PRATIBHA DEVISINGH PATIL:

Will the Minister of FINANCE be pleased to state:

(a) whether the gold jewellery sold in the Indian market are of less create that the standard purity of gold; and

(b) if so, the steps taken by the Government to assure purity of gold or its ornaments marketed in India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) No such instance has come to the notice of Government.

(b) in view of (a) above, does not arise.

Employees in Public Sector

1125. Dr. MAHADEEPAK SINGH SHAKYA :

SHRI NAWAL KISHORE RAI :

Will the Minister of FINANCE be pleased to state :

(a) whether the number if civilian employees in Public Sector has continuously decreased during the last few years;

(b) if so, the number of these employees in 1991 and at the end of March, 1995, separately;

(c) whether the annual amount of pay, Allowances, Travelling allowances and the other related expenses for these employees has been increasing continuously inspite of the continuous decrease in their number;

(d) if not, the amount spent under the said head during the last three years, year-wise;

(e) whether the Government had also taken measures to curtail the said expenditure during the above mentioned years; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SH.M.V.CHANDRASHEKHARA MURTHY): (a) to (d). Although the estimated number of Central Government (Civilian) employees including employees of the union Territories (as on 1st March) has decreased from 40.82 lakhs in 1991 to 38.48 lakhs in 1995, the expenditure in their Pay, Allowances Travelling Allowances,